

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5187
ANSWERED ON:27.04.2010
DNA FINGERPRINTING AND DIAGNOSIS
Ahir Shri Hansraj Gangaram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether DNA fingerprinting and diagnosis have not been legalised in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has received a proposal from the Centre of DNA Fingerprinting and Diagnostics, Hyderabad to legalise the same;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): The Department of Biotechnology in association with the Centre for DNA Fingerprinting and Diagnostics, Hyderabad is in the process of piloting the Human DNA Profiling Bill for Parliamentary enactment to regulate the various issues viz establishment of DNA Data Bank, setting of standards, quality control quality assurance, obligations etc. The bill is yet to be introduced in Parliament. At present the legal status of DNA Fingerprinting is that it is accepted as evidence in Indian Courts of Law and DNA diagnosis tests are governed by the extant laws of the country.